

101 CRM-14568/14574-2020 in CRA-D-4228-DB-2018

RAMPAL V/S STATE OF HARYANA

Present: Mr. Vinod Ghai, Senior Advocate with
Ms. Kanika Ahuja, Advocate for the Applicant/Appellant.

Mr. Ankur Mittal, Additional Advocate General, Haryana.

CRM-14568-2020 (exemption)

1. Subject to all just exceptions, the application is allowed.

CRM-14574-2020

2. The Applicant/Appellant is seeking interim bail on the occasion of the wedding of his grand-daughter.

3. It is stated that the Co-Appellant, the father of bride, has already been granted interim bail by this Court by its order dated 22nd June, 2020.

4. To enable this Court to consider the prayer in the present application and, in particular, given the background of the case, this Court directs the Senior Police Officer, in charge of the law and order of the concerned district to file a personal affidavit in this Court within two days, assuring the Court that:-

(i) Adequate security will be deployed at the wedding venue to ensure that there is no large gathering of people either at the venue or outside and that it is strictly in conformity with the orders regarding the maximum permissible attendance at weddings during these Covid-19 times;

(ii) That the Applicant/Appellant will positively surrender peacefully at the end of the interim bail period.

5. List on 6th July, 2020.

**(S. MURALIDHAR)
JUDGE**

**(AVNEESH JHINGAN)
JUDGE**

1st July, 2020
Sachin M.